Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.177 of 2010.

Dated: 10th August, 2011

Present :Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

Tamil Nadu Electricity Board …… Appellant (s)
Versus

G.M.R. Power Corporation & Anr. ….. Respondent (s)

Counsel for the Appellant (s) :

Counsel for the Respondent (s): Mr. Vaibhav Choukse for R-3

ORDER

On the last date of hearing i.e. on 26th July, 2011 the matter was adjourned for hearing to 08th August, 2011. On 08th August, 2011, the matter was heard in part and then adjourned for further hearing to 25th August, 2011. However, at the request of the learned counsel for the parties, the matter was fixed for hearing on 10th August, 2011, but this fact was inadvertently not mentioned in the proceedings of 8th August, 2011.

The matter is taken up today but at the request of the learned Counsel for the Respondent No.3, post matter for hearing on **25.08. 2011.**

(Justice P.S. Datta) **(Rakesh Nath)**
Judicial Member **Technical Member**

PK /RKT